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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

PEGN.NO. C.A. 1777/87.

DATE OF DECISION: 14.12.1992.

R.P. Singh.

... Petitioner.

Versus

U.O.I. & Ors.

... Respondents.

CCRAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... Shri B.B. Raval,  
Counsel.

For the Respondents.

... None.

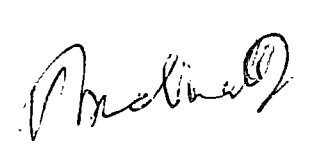
JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman.)

Shri Raval, learned counsel for the petitioner, submitted that the petitioner having since been taken back on duty and paid his wages, there is no need to press the O.A. The O.A. is dismissed as having become infructuous.

SFD  
141292

  
( I.K. RASGOTRA )  
MEMBER(A)

  
( V.S. MALIMATH )  
CHAIRMAN